

DA-715/95

1

12.12.95

CM

Hon'ble Shri A.K. Sinha, Member (J)

Hon'ble Shri K.D. Saha, Member (A)

At the request of counsel for the applicant,
hearing on admission is adjourned to 8.1.96.

(K.D.Saha) (A.K.Sinha)
Member (A) Member (J)

2/8.1.1996

Hon'ble Mr. K.D.Saha, Member (A)

Adjourned to 6.2.1996 for admission.

(K.D.Saha)
Member (A)

3

6.2.96

Hon'ble Shri K.D. Saha, Member (A)

Adjourned to 27.3.96 for admission.

(K.D.Saha)
Member (A)

4
Shri M.L.Paswan, Registrar I/C
Since the Division Bench is not
available at present, let this case be
adjourned sine die till the Division
Bench is available.

H
Registrar I/C

27.3.96

4/10.10.96

Counsel for the applicant : Shri Sunil Kumar.

Heard Shri S. Kumar, learned counsel for the applicant.

2. Admit.

3. Issue notice to respondents to file their reply within four weeks from now. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within a week.

4. List on 10.12.1996 before Registrar for completion of pleadings.

(D. Purkayastha)
Member (J)

(K.D. Saha)
Member (A)

SKJ
Notice issued
by post with A.D.
on 19/11/96
On 19/11/96

5/10.12.1996

The learned counsel for the applicant Mr. S. Kumar

Notice for respondent is present. None for the respondents. Notices have been issued to the respondents. W/s has not been filed.
No. 4 returned back
Kept it filed

Put up on 24.1.1997 for filing W/s.

(M. L. Paswan),
Registrar I/c

6/24.1.1997

The learned counsel for the applicant Shri S. Kumar is present. None for the respondents. Notices were served to the Sr. Standing Counsel on behalf of the respondents no. 1 to 3. Notice issued to respondent no. 4 returned unserved with the remark "There is no such person as Smt. Anu Sinha." The learned counsel for the applicant is again directed to file requisition to issue fresh notice to the respondent no. 4 to his present address. Put up on 10.3.1997 for W/s.

Requisition for
notices on behalf
of R. U. Patel on
29.1.97

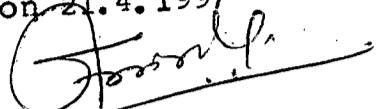
29/11/97

as well as

Dy.

7/10.3.1997

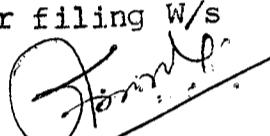
The learned counsel for the applicant is present. Notices were issued to the respondents on 29.1.1997. Due to efflux of time notices upon the respondents deemed to have been served under order 5 Rule 19(A) of CPC. Put up on 21.4.1997 for filing W/s.


(S.P.Sinha)
Dy. Registrar I/c

MPS.

8/21.4.1997

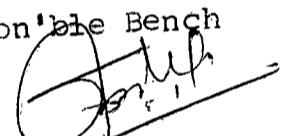
The learned counsel for the applicant is present. None for the respondents. No W/s has yet been filed. Put up on 19.5.1997 for filing W/s as a last chance.


(S.P.Sinha)
Dy. Registrar I/c

MPS.

9/20.5.1997

The learned counsel for the applicant is present. None for the respondents. No W/s has yet been filed though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 3.6.1997.


(S.P.Sinha)
Dy. Registrar I/c

MPS.

10/03.06.97

Shri S. Kumar counsel for the applicant.

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List on 14.08.1997 for direction.

SKJ

11/14.08.97

W/S on behalf
of Respondents No.
1 to 3, filed
on 14.8.97, and
file attached.
SKJ 18.8.97
18.8.97

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.
List for direction on 14.08.1997

12/15.10.97

W/s on behalf of respondents 1, 2 & 3 has
been filed. Rejoinder may be filed within four weeks.

List for direction on 17.12.1997

VN

SKJ

(V.N. Mehrotra)
Vice-Chairman

13./ 17.12.97. Shri S. Kumar, the counsel for the applicant.

On the request by the counsel for the applicant, three
weeks further time is allowed to file rejoinder. List it
18.2.98 for direction.

VN

/CBS/

(V.N. Mehrotra)
Vice-chairman

14./ 18.2.98. On the request made by the learned counsel for the
applicant, three weeks further time is allowed for filing
rejoinder. List it on 1.5.98 for direction.

MRK
/CBS/

(L.R.K. Prasad)

Member (A)

VN

(V.N. Mehrotra)
Vice-chairman

15/7.2.2000

None for the parties.

As the pleadings are complete, let this case be listed for hearing on 6.3.2000.

In the meantime, the applicant is permitted to file rejoinder, if any.

MES.

LJH
(Lakshman Jha)
Member (J)

LKP
(L.R.K. Prasad)
Member (A)

16/6.3.2000 None for the applicant.

List it for hearing on 18.4.2000.

AKJ

LJH
(L.J.HA)
MEMBER (J)

LKP
(L.R.K. PRASAD)
MEMBER (A)

17/18.4.2000

None for the parties.

List it for hearing on 26.6.2000.

MES.

LHM
(L.Hmingliana)
Member (A)

LJH
(Lakshman Jha)
Member (A)

18./ 26.6.2000.

None appears on either side. Let it be adjourned to 28.6.2000 for hearing. In case nobody turns up on behalf of applicant even on the next date, it will be dismissed for default.

/CBS/

LKP
(L.R.K. PRASAD)
MEMBER (A)

SN
(S. NARAYAN)
VICE-CHAIRMAN

OA - 715/95

19./ 28.6.2000.

None appears on the either side. In terms of order dated 26.6.2000, this OA is dismissed for default.

Ver. Conf.
/CBS/ (L.R.K. PRASAD)

MEMBER (A)

Saur
(S. NARAYAN)
VICE-CHAIRMAN